

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./21/874/2018
Dated: 11/9/2018

BETWEEN:

Neetu Singh,
W/o. Verender Singh,
Aged about 45 years,
Occ: Senior Clerk at CCC Kachiguda,
R/o. H.No.21-4-1019, Petlaburz,
Charmahal, Hyderabad.

..... Applicant

AND

1. Union of India rep. through its
General Manager,
South Central Railway, Rail Nilayam,
Secunderabad.
2. The Divisional Railway Manager,
Personnel Branch,
Hyderabad Division, South Central Railway,
Secunderabad – 500 071.
3. The Sr. Divisional Personnel Officer,
O/o. The Divisional Railway Manager,
Personnel Branch, Hyderabad Division,
South Central Railway,
Secunderabad – 500 071.
4. T. Lavanya Bai,
Aged about 57 years,
Occ: Office Superintendent at Diesel Shed Moula Ali,
O/o. Senior Divisional Mechanical Engineer,
Diesel Shed Moulali, Hyderabad.
5. V. Srinivas, Occ: Office Superintendant at Nizamabad Station,
O/o. Senior Section Engineer,
Carriage & Wagon, Nizamabad.
6. The Assistant Personal Officer,
O/o. The Divisional Railway Manager,
Personnel Branch, Hyderabad Division,
South Central Railway, Secunderabad – 500 071.

..... Respondents

Counsel for the Applicant : Mr. S. Rahul Reddy, Advocate
Counsel for the Respondents : Mrs. Vijaya Sagi, SC for Rlys.

CORAM

Hon'ble Mr. B.V. Sudhakar, Admin. Member
Hon'ble Mr. Swarup Kumar Mishra, Judicial Member

ORAL ORDER

{Per Hon'ble Hon'ble Mr. B.V. Sudhakar, Admin. Member}

Heard learned counsel for the applicant.

2. Mrs. Vijaya Sagi, learned Standing Counsel takes Notice for the Respondents.
3. The applicant in the OA has been transferred to Nizamabad by Respondent No.3. The applicant's grievance is that junior to her namely Shri T. Lavanya is retained at Hyderabad which is against the rules. Hence, she pleads to apply the transfer rules and guidelines and retain her at Hyderabad.
4. The applicant's counsel has requested that pending disposal of representations of the applicant dated 27.06.2018, 10.07.2018 & 02.08.2018 she may be allowed to continue at her old station.
5. The matter has been examined and the Respondents are directed to retain her till her representations dated 27.06.2018, 10.07.2018 & 02.08.2018 are examined vis-a-vis the transfer rules and thereafter pass a speaking order within a period of 15 days from the date of receipt of a copy of the order. Accordingly, the OA is disposed of at the admission stage. No order as to costs.

(SWARUP KUMAR MISHRA)
JUDL MEMBER

Dated the 11th September, 2018
al (Dictated in the Open Court)

(B.V.SUDHAKAR)
ADMN. MEMBER